

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5067
ANSWERED ON:08.05.2012
KENDRIYA BHANDAR
Singh Shri Sushil Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether the Government has decided to withdraw the benefits given under the Multi State Cooperative Society to KendriyaBhandars functioning in Delhi;
- (b) if so, the details thereof;
- (c) whether the Government servants with previous sanction of Government were holding elective office position in the management of cooperative society formed substantially for the benefit of Government servants.
- (d) if so, the details thereof;
- (e) whether the Government has directed its employees to quit taking part in the activities of KendriyaBhandar;
- (f) if so, the reasons therefor; and
- (g) the final decision of the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) &(b) No such decision has been taken by DOP&T to withdraw the benefits under the MSCS Act,2002 to KendriyaBhandar.
- (c) & (d) Rule 15(1) (c) of CCS (Conduct) Rules, 1964 provides that a Government Servant with the previous sanction of the Government, can hold an elective office in the management of a co-operative society formed substantially for the benefit of government servants. However, no Govt. Servants of this Ministry has been holding elective office position in the management of KedndiryaBhandar.
- (e) to (g) No such direction has been issued to the Government employee to quit taking part in the activities of KendriyaBhandar and provisions contained in Rule 15 of CCA Conduct Rule, 1964 still exist. Government Servant as per provisions of Rule 15 of CCS Conduct Rules 1964 may hold elective office position in the management of cooperative society.